## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 131/(MAH)/2017 M.A. No. 140/2017

CORAM:

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Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

NAME OF THE PARTIES: M/s. Prachaar 4 Communications Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adv. J. Handra Jain

Adv. Maaz Hashmi

ilb Yagesh Adhia

## **ORDER**

MA 138/2017 in CSP 129/230-232/NCLT/MB/MAH/2017 MA 139/2017 in CSP 130/230-232/NCLT/MB/MAH/2017 MA 140/2017 in CSP 131/230-232/NCLT/MB/MAH/2017 MA 141/2017 in CSP 132/230-232/NCLT/MB/MAH/2017 MA 142/2017 in CSP 133/230-232/NCLT/MB/MAH/2017

Four applications filed by the Petitioners vide Miscellaneous Application No. 138/2017 in CSP 129/2017, MA 139/2017 in CSP 130/2017, MA 140/2017 in CSP 131/2017 and MA 141/2017 in CSP 132/2017, this Bench at the request of the Petitioner's Counsel for change of appointed date from 1st April 2016 to 1st April 2017, for there being no objection from RD and RoC, allowed changes of appointed date from 1st April 2016 to 1st April 2017.

Accordingly, these applications are allowed.

The Petitioners are directed to incorporate the amendments in the Scheme Petitions. List this matter (Company Petitions) for hearing on 05.10.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)